The 23rd February 1960

No.LJL.43/59/16.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

(Received the assent of the Governor on the 16th February 1960)

ASSAM ACT No.IV OF 1960

ASSAM PANCHAYAT (AMENDMENT) ACT, 1959

(As passed by the Assembly)

[Published in the Assam Gazetle, Extraordinary, dated the 24th February 1960

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Act

to amend the Assam Panchayat Act, 1959

Preamble.

Whereas it is expedient to amend the Assam Act Panchayat Act, 1959, hereinafter called the principal of 1959. Act, in the manner hereinafter appearing;

It is hereby enacted in the Tenth Year of the Republic of India as follows:--

commencement.

- 1. (1) This Act may be called the Assam Panchayat extent, and (Amendment) Act, 1959.
 - (2) It shall have the like extent as the Principal Act.
 - (3) It shall be deemed to have come into force on the 1st day of October, 1959.

2. Section 84 of the Principal Act, shall be deleted.

Deletion of acction 84 of Assam Act XXIV of Amendment of Section 150 of Assam Act XXIV of 19 59.

- 3. In Section 150 of the Principal Act,--
- (1) in the heading, between the words "the" and "Anchalik Panchayat" the words "Gaon or" shall be inserted.
- (2) for the word "an" occurring between the words "employee of" and "Anchalik Panchayat" the words "the Gaon or" shall be substituted.
- (3) in the second and third provisos for the word "an" wherever it occurs between the words "member of" and "Anchalik Panchayat", the words "the Gaon or" shall be substituted.

Amendment of section 162 of Assam Act XXIV of 1959 4. In section 162 of the Principal Act,-

(1) after clause (b), the following shall be inserted, namely:—

"(bb) for the purposes of clause (b), all Primary Assam Panchayats and Executive Committees of the Primary XXVII Panchayats constituted under the Assam Rural 1948. Panchayat Act, 1948 whose terms of office have expired but, notwithstanding such expiry, continued to function till before the commencement of this Act shall be deemed always to have been validly constituted and functioning under the Assam Rural Panchayat Act, 1948; "

(2) after clause (h), the following shall be

inserted, namely:-

"(hh) the Rural Panchayats constituted under Assam the Assam Rural Panchayat Act, 1948, whose XXVII terms of effice have expired but, notwithstanding such expiry, continued to function till before the commencement of this Act shall be deemed to be existing Rural Panchayats for the purpose of clause (h)."

Amendment 5. In sub-section (2) of section 163 of the Princi-Assam Act of sub-section pal Act, for the words "the Assam Local Authorities Compensatory Grants (Charged) Act, 1953", Assam Act the words "the Assam Local Authorities Grants XXIII (XXIV) of (Charged) Act, 1959" shall be substituted.

Insertion of 6. After section 164 of the Principal Act, the new sections following shall be inserted, namely:—
164A and

164B in Assam Act XXIV of 1959.

"Constitution 164A. (1) The State Government may, by of the Ad-hoe notification declare and constitute an Ad-hoe Ancha-Anchalik Panchayat Committee consisting of such persons Committee. as the State Government may nominate in this

behalf for each Anchalik Panchayat notified under Section 5 of this Act which shall function as the Anchalik Panchayat for the purposes of this Act, with effect from such date as may be specified in the notification till the Anchalik Panchayat is constituted in accordance with the provisions of this Act.

(2) The State Government may nominate one of the members as the President and another of such members to be the Vice-President of the Ad-hoc

Anchalik Panchayat Committee.

(3) The Ad-hoc Anchalik Panchayat Committee shall have an Office and an Executive Officer appointed by the State Government who shall be the Ex-Officio Secretary and shall be responsible for its due maintenance. He shall, subject to the control of the President, carry out resolution and direction of the Ad-hoc Anchalik Panchayat Committee.

Constitution

164B. (1) The State Government may, by notifithe Ad- cation, declare and constitute for each subdivision Moh-Pa and where there is no subdivision, in each district an rishad Com. Ad-hoc Mohkuma Parishad Committee consisting of such persons as the State Government may nominate in this behalf which shall function as the Mohkuma Parishad for the purposes of this Act, with effect from such date as may be specified in the notification till the Mohkuma Parishad is constituted in accordance with the provisions of this Act.

(2). The Deputy Commissioner or the Subdivisional Officer, as the case may be, shall be the Ex-Officio President of the Ad-hoc Mohkuma Parishad

Committee.

(3) The State Government may nominate one of the members as the Vice-President of the Ad-hoc

Mohkuma Parishad Committee.

(4) An Ad-hoc Mohkuma Parishad Committee shall have an office and a Secretary appointed by the State Government who shall be responsible for the due maintenance of the office of the Ad-hoc Mohkuma Parishad Committee. He shall, subject to the control of the President, carry out the function of such Committee,"

Substitution of Assam Act XXIV of 1959.

7. For section 165 of the Principal Act, the following of Section 165 shall be substituted, namely: -

"Effect of repeal.

165. (1) From the date the Assam Local Self-Govern- Assam Act ment Act, 1953 is repealed under sub-section (1) of Section 163 of this Act, all the assets including the Local

XXV

Board Fund belonging to any Local Board and such other liabilities as may have been incurred in the discharge of the legitimate function by such Board, established under the Act repealed, shall vest in the Deputy Commissioner or the Subdivisional Officer, as the case may be, who shall hold the assets in trust, until these are made over in accordance with the order of the State Government or such officer or officers as the State Government may appoint in this behalf, to the Mohkuma Parishad or to the Anchalik Panchayat or to the Ad hoc Mohkuma Parishad Committee or to the Ad-hoc Anchalik Panchayat Committee or to the Gaon Panchayat established under this Act in the area over which the Local Board, to whom the assets belonged had jurisdiction.

(2) Till such date as the assets and the liabilities of the Local Board are made over in accordance with sub-section(1), the Deputy Commissioner or the Subdivisional Officer, as the case may be, shall, notwithstanding the repeal of the Assam Local Self-Government Act, 1953, perform and exercise all duties and powers assigned to the Board under the Act so repealed."

Repeal Saving.

8. (1) The Assam Panchayat (Amendment) Ordi- Assam Ordinance, 1959 is hereby repealed.

nance No.V of 1959.

(2) Notwithstanding such repeal, anything done or any action taken in the exercise of any powers conferred by or under the said Ordinance shall be deemed to have been done or taken in the exercise of the powers conferred by or under this Act, as if this Act were in force on the date on which such thing was done or action was taken.

> B. C. BARUA, Secy. to the Govt. of Assam, Law Deptt.